

**CERTIFIED ACCOUNTS OF THE TEXTILES COMMITTEE, CERTIFIED ACCOUNTS OF COFFEE BOARD AND PAPERS UNDER COMPANIES ACT, ETC.**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table—

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee, Bombay for the year 1973-74 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-10130/76.]
- (2) A copy of the Certified Accounts (Hindi and English versions) of the Coffee Board for the year 1972-73 and the Audit Report thereon. [Placed in Library. See No. LT-10131/76.]
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1974-75.
  - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No LT-10132/76.]
  - (b) (i) Review by the Government of the working of the projects and Equipment Corporation of India Limited, New Delhi, for the year 1974-75.
  - (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10133/76.]
  - (4) A copy each of (i) Annual Report and (ii) the Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1973-74, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964. [Placed in Library. See No. LT-10134/76.]

12.03 hrs.

**MESSAGES FROM RAJYA SABHA**

**SECRETARY-GENERAL:** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Indian Railways (Amendment) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 12th January, 1976."
- (ii) "In accordance with the provisions of rule 111 of the Rule of Procedure and Conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Bonded Labour System (Abolition) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 12th January, 1976."

(iii) "In accordance with the Provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Equal Remuneration Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 12th January, 1976."

(iv) "In accordance with the Provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Income-tax (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 9th January, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th January, 1976, agreed without any amendment to the Delhi Development (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 9th January, 1976."

#### BILLS AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

(1) The Indian Railways (Amendment) Bill, 1976.

(2) The Bonded Labour System (Abolition) Bill, 1976.

(3) The Equal Remuneration Bill, 1976.

12.05 hrs.

#### PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND EIGHTY-THIRD AND HUNDRED AND EIGHT SIXTH REPORTS

SHRI H. N. MUKERJEE (Calcutta-North-East): I beg to present the following Reports of the Public Accounts Committee:—

(1) Hundred and eighty-third Report on 'New Service/New Instrument of Service' (Ministry of Finance).

(2) Hundred and eighty-sixth Report on 'Corporation Tax and Income Tax, A Review', containing a review of implementation by Government of recommendations made by the Public Accounts Committee relating to Corporation Tax and Income Tax during 1964—74.

12.06 hrs.

#### ESTIMATES COMMITTEE

EIGHTY-FIFTH REPORT

SHRI R. K. SINHA (Faizabad): I beg to present the Eighty-fifth Report of the Estimates Committee regarding Action Taken by Government on the recommendations contained in their Sixty-sixth Report on the Department of Electronics.

SHRI KRISHNA CHANDRA HALDER (Ausgram): I have already written to you that in Calcutta we wanted to hold a meeting for condoling the demise of the Prime Minister of China.